

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 172/Chd/Pb/2018

In the matter of:

M/s Pioneer Enterprises . . .Petitioner
Versus
Vallabh Textiles Company Ltd. . .Respondent

Present: Mr.Harsh Garg and Mr.Pulkit Goyal, Advocates for the petitioner
Mr.Shivam Malhotra, Advocate for the respondent.

Affidavit of service has been filed. Mr.Shivam Malhotra, Advocate has filed Power of Attorney along with resolution of Board of Directors and seeks time to file reply. Let the same be taken on record.

List the matter for arguments on 19.09.2018. Reply/objections, if any be filed within 4 weeks with copy advance to the counsel opposite. Rejoinder, if any, be filed at least 2 days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Aug 06, 2018
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